

FORM OF DECLARATION UNDER SECTION 183 OF THE FINANCE ACT, 2016, IN RESPECT OF THE INCOME  
DECLARATION SCHEME, 2016

THE INCOME DECLARATION SCHEME RULES, 2016

**Form 1**  
[See rule 4(1)]

To,  
The Principal Commissioner/Commissioner  
.....

Sir/ Madam,

I hereby make a declaration under section 183 of the Finance Act, 2016. I give below the necessary particulars:-

1. Name of the declarant .....
2. Address: Office.....  
.....  
E-mail.....Telephone No.....  
Residence.....  
.....  
E-mail.....Telephone No.....
3. Permanent Account Number (PAN) .....  
(In case PAN is not held, please apply for PAN and quote here)
4. Status of the declarant  
(a) Whether individual, HUF, firm, company etc. ....  
(b) Whether Resident/Non-Resident/Not ordinarily resident .....
5. Details relating to assessment years for which the declaration is being made:

Assessment year	Whether return of income filed (Yes/No)	If column (2) is Yes, furnish the income returned/ assessed	Assessing Officer (ward/ circle) if return filed in paper form
(1)	(2)	(3)	(4)

6. Statement of undisclosed income as per Annexure
7. Total amount of declaration of undisclosed income Rs.....
8. Tax payable thereon (@ 30% of item 7) Rs.....
9. Surcharge payable thereon (@ 25% of item 8) Rs.....
10. Penalty payable thereon (@25% of item 8) Rs.....

11. Tax paid, if any, on or before the date of declaration in respect of items 8, 9 or 10 above  
(Attach proof of payment and provide details below)

Rs.....

Sl	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)

12. Balance tax payable .....

**VERIFICATION**

I ..... son/daughter/wife of Shri.....  
(Full name in block letters) (name of father/husband)

hereby solemnly declare that-

- (a) the information given in this declaration is correct and complete to the best of my knowledge and belief;
- (b) in addition to my own income in respect of the assessment year(s) for which the declaration is made, income of other persons in respect of which I am chargeable to tax and income accruing or arising from the assets held by me through any other person for which I had failed to furnish a return under section 139 of the Income-tax Act, 1961/which I had failed to disclose in a return of income furnished by me before the commencement of the Scheme/which has otherwise escaped assessment, has also been disclosed in this declaration;
- (c) the income of any other person in respect of which I am not chargeable to tax has not been included in this declaration;
- (d) the provisions of clause (a) of section 196 of the Finance Act, 2016 in respect of Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 are not applicable to me;
- (e) the provision clause (b) of section 196 of the Finance Act, 2016 in respect of Indian Penal Code, the Narcotic Drugs and Psychotropic Substances Act, 1985, the Unlawful Activities (Prevention) Act, 1967, the Prevention of Corruption Act, 1988 are not applicable to me;
- (f) the undersigned has not been notified under section 3 of the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992;
- (g) the income declared is not chargeable to tax under the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015;
- (h) the income declared is not chargeable to tax under the Income-tax Act for any previous year relevant to assessment year,-
  - (i) where a notice under section 142 or sub-section (2) of section 143 or section 148 or section 153A or section 153C of the Income-tax Act has been received in respect of such assessment year and the proceeding is pending before the Assessing Officer;
  - (ii) where a search has been conducted under section 132 or requisition has been made under section 132A or a survey has been carried out under section 133A of the Income-tax Act in a previous year and a notice under sub-section (2) of section 143 of the said Act for the assessment year relevant to such previous year or a notice under section 153A or under section 153C of the said Act for an assessment year relevant to any previous year prior to such previous year has not been received and the time for issuance of such notice has not expired.
- (i) the undisclosed income declared in the form of investment in benami property and existing in the name of benamidar shall be transferred in the name of the real owner on or before 30<sup>th</sup> September, 2017, failing which immunity under Benami Transactions (Prohibition) Act, 1988 shall not be available.

I further declare that I am making this declaration in my capacity as.....  
(Designation)

and that I am competent to make this declaration and verify it.

.....  
(Signature)

Place.....

Date.....

\*Score out whichever is not applicable.

STATEMENT OF UNDISCLOSED INCOME

Description of undisclosed income and income declared in the form of investment in assets (use separate sheet in case of multiple assets in the same category)

## I. Total undisclosed income

S.No.	Assessment year to which the undisclosed income pertains	Amount of undisclosed income (in Rs.)	Nature of undisclosed income
<b>Total</b> (to be taken to item 7 of the Form)			

II. Whether any part of income referred in (I) above is in form of investment in asset  Yes  No

III. If reply to (II) above is Yes, furnish description of undisclosed income declared in the form of investment in assets (*Use separate sheet in case of multiple assets in the same category*)

## 1. Immovable property (attach valuation report)

- (i) Nature of property (land/building/flat etc.) \_\_\_\_\_
- (ii) Address of the property \_\_\_\_\_
- (iii) Name(s) under which held \_\_\_\_\_
- (iv) Date of acquisition \_\_\_\_\_
- (v) Total acquisition cost \_\_\_\_\_
- (vi) Value as estimated by the registered valuer on  
1<sup>st</sup> June, 2016 \_\_\_\_\_
- (vii) Fair Market value as per Rule 3 \_\_\_\_\_

## 2. Jewellery (attach valuation report)

- (a) Gold
- (I) Purity \_\_\_\_\_, Weight \_\_\_\_\_, Value \_\_\_\_\_
- (II) Purity \_\_\_\_\_, Weight \_\_\_\_\_, Value \_\_\_\_\_
- (b) Diamond (1 carat or more)
- (I) Carat \_\_\_\_\_, Cut \_\_\_\_\_, Colour \_\_\_\_\_, Clarity \_\_\_\_\_, Value \_\_\_\_\_
- (II) Carat \_\_\_\_\_, Cut \_\_\_\_\_, Colour \_\_\_\_\_, Clarity \_\_\_\_\_, Value \_\_\_\_\_
- (c) Diamond (less than 1 carat) and other precious stones Value \_\_\_\_\_
- (d) Other precious metals Value \_\_\_\_\_

## 3. Artistic work (attach valuation report)

- (i) Nature of artistic work \_\_\_\_\_
- (ii) Name(s) under which held \_\_\_\_\_
- (iii) Date of acquisition \_\_\_\_\_
- (iv) Cost of acquisition \_\_\_\_\_
- (v) Value of artistic work as estimated by the  
registered valuer \_\_\_\_\_
- (vi) Fair Market value as per Rule 3 \_\_\_\_\_

4. Shares and securities

(a) Quoted shares and securities [Rule 3(1)(c)(I)]

- (i) Description of security/ share
  - (A) Name of issuer \_\_\_\_\_
  - (B) Number of securities/shares \_\_\_\_\_
  - (C) Type of security/ share \_\_\_\_\_
- (ii) Recognised exchange where quoted \_\_\_\_\_
- (iii) Name(s) under which held \_\_\_\_\_
- (iv) Cost of acquisition \_\_\_\_\_
- (v) Date(s) of acquisition \_\_\_\_\_
- (vi) Value as determined under Rule 3(1)(c)(I)(ii) \_\_\_\_\_
- (vii) Fair Market value as per Rule 3 \_\_\_\_\_

(b) Unquoted equity share [Rule 3(1)(c)(II)] (attach valuation report)

- (i) Description of share
  - (A) Name of issuer \_\_\_\_\_
  - (B) Number of shares \_\_\_\_\_
  - (C) Type of share \_\_\_\_\_
- (ii) Name(s) under which held \_\_\_\_\_
- (iii) Cost of acquisition \_\_\_\_\_
- (iv) Date(s) of acquisition \_\_\_\_\_
- (v) Value as determined under Rule 3(1)(c)(II)(ii) \_\_\_\_\_
- (vi) Fair Market value as per Rule 3 \_\_\_\_\_

(c) Unquoted shares and securities other than equity shares in a company [Rule 3(1)(c)(III)] (attach valuation report)

- (i) Description of share/security
  - (A) Name of issuer \_\_\_\_\_
  - (B) Number of securities/shares \_\_\_\_\_
  - (C) Type of security/ share \_\_\_\_\_
- (ii) Name(s) under which held \_\_\_\_\_
- (iii) Cost of acquisition \_\_\_\_\_
- (iv) Date(s) of acquisition \_\_\_\_\_
- (v) Value as determined under Rule 3(1)(c)(III)(ii) \_\_\_\_\_
- (vi) Fair Market value as per Rule 3 \_\_\_\_\_

5. Any other asset

- (i) Description of asset \_\_\_\_\_
- (ii) Name(s) under which held \_\_\_\_\_
- (iii) Cost of acquisition/ investment \_\_\_\_\_
- (iv) Date of acquisition/ investment \_\_\_\_\_
- (v) Value as determined under Rule 3(1)(g)(II) \_\_\_\_\_
- (vi) Fair market value as per Rule 3 \_\_\_\_\_

6. Total value of all the assets declared \_\_\_\_\_

7. Deduction as per rule 4 of the Income Declaration Scheme Rules, 2016 \_\_\_\_\_  
*(where part of asset acquired from income already assessed under the Income-tax Act) (to be provided in respect of each asset separately)*
8. Deduction on account of investment made in the asset during the previous year relevant to the assessment year for which a notice u/s 142/143(2)/148/153A/153C of the Income-tax Act is issued \_\_\_\_\_
9. Total undisclosed income declared in the form of investment in asset (6-7-8) \_\_\_\_\_

IV. (1) Whether the undisclosed income referred in (I) above had ever been credited in a bank account 

Yes	No
-----	----

(2) If Yes, details of such bank accounts

Name and address of Bank	IFSC Code	Account holder name(s)	Account Number	Balance in the Account as on 01.06.2016 (if any)

.....  
 (Signature)

.....  
 (Name)

Place.....

Date.....

**NOTES:**

1. If the total amount of tax, surcharge and penalty payable is not paid before 30<sup>th</sup> November 2016, the declaration will be treated as void and shall be deemed never to have been made.
2. If the declaration is made by misrepresentation or suppression of facts it shall be void and shall be deemed never to have been made.
3. If space provided is insufficient, separate enclosure may be used for the purpose.
4. In the last column of Table at Point (I) relating to nature of undisclosed income, specify the type of income viz. house property income, business income, professional income, commission income, interest income etc.

ACKNOWLEDGEMENT OF DECLARATION UNDER SECTION 183 OF THE FINANCE ACT, 2016 IN  
RESPECT OF THE INCOME DECLARATION SCHEME, 2016

THE INCOME DECLARATION SCHEME RULES, 2016

Form 2  
[See rule 4(3)]

Whereas Mr./Mrs./M/s ..... (hereinafter referred to as the declarant) has filed a declaration under section 183 of the Finance Act, 2016;

And whereas the said declaration has been received on ..... ;

Now, therefore after consideration of relevant material, I hereby determine the following amount payable by you with respect to the declaration made under the scheme:

Sl. No.	Assessment year	Undisclosed income as declared in Form 1	Undisclosed income eligible for the scheme	Amount payable			Reasons (in case of difference in amounts in Column (3) and (4))
				(5)			
(1)	(2)	(3)	(4)				(6)
				Tax	Surcharge	Penalty	
<b>Total</b>							

The declarant is hereby directed to make the payment of sum payable as per column (5) above on or before the 30<sup>th</sup> day of November, 2016.

In case of non-payment of amount payable upto the 30<sup>th</sup> day of November, 2016, the declaration under Form-1 shall be treated as void and shall be deemed never to have been made.

Place .....  
Date .....

.....  
Name, signature and seal of Designated Authority

INTIMATION OF PAYMENT UNDER SUB-SECTION (1) OF SECTION 187 OF THE FINANCE ACT, 2016  
IN RESPECT OF THE INCOME DECLARATION SCHEME, 2016

THE INCOME DECLARATION SCHEME RULES, 2016

Form 3  
[See rule 4(4)]

To,

The Principal Commissioner/Commissioner

.....

Sir/Madam,

Pursuant to the acknowledgement received from you in Form-2 vide certificate F.No. \_\_\_\_\_ dated \_\_\_\_\_, the detail of payments made are as under:

Sl	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)

**Attach proof of payment as detailed above**

Place: .....

.....

Signature

Date: .....

.....

Designation

.....

Address

.....

PAN

CERTIFICATE OF DECLARATION UNDER SECTION 183 OF THE FINANCE ACT, 2016 IN RESPECT OF  
THE INCOME DECLARATION SCHEME, 2016

THE INCOME DECLARATION SCHEME RULES, 2016

Form 4  
[See rule 4(5)]

Office of the Principal Commissioner/Commissioner of Income-tax,  
.....  
.....

This is to acknowledge that a declaration under section 183 of the Finance Act, 2016 has been accepted in respect of the following:

- 1) Name and address of the declarant: .....
- 2) Son/Daughter/Wife of .....
- 3) PAN .....
- 4) Receipt No. and date of filing the Declaration: .....
- 5) Details of Declaration as per the acknowledgment issued in Form-2

S.No.	Assessment year	Amount of undisclosed income declared and accepted	Description of assets where undisclosed income declared in the form of investment in asset

- 6) Tax payable on the undisclosed income declared & accepted Rs. ....
- 7) Surcharge payable on the undisclosed income declared & accepted Rs. ....
- 8) Penalty payable on the undisclosed income declared & accepted Rs. ....
- 9) Total Amount payable (6) + (7) + (8) Rs. ....

10) Details of tax paid

Sl	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)
i				
ii				

- 11) The declarant shall furnish a proof of transfer of benami property in the name of the real owner on or before 30.09.2017 failing which the immunity from Benami Transactions (Prohibition) Act, 1988 shall not be available.

Date: .....

.....  
(Principal Commissioner/Commissioner of Income-tax)

NOTE: No certificate will be issued unless the total amount of tax, surcharge and penalty payable has been paid



---

[Notification No. 33/2016, F.No.142/8/2016-TPL

(Ekta Jain)  
Deputy Secretary to the Government of India